S U P R E M E   C O U R T   O F   I N D I A

RECORD OF PROCEEDINGS

I.A. NO.3/2001 IN CIVIL APPEAL NO.8745 OF 2003

HARGURPRATAP SINGH & ORS.   Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.   Respondent(s)

(For clarification of Court's order dated 07/11/2003 and office report)

and I.A. No.3 in Civil Appeal No.8746 of 2003

(For directions and office report)

Date: 18/07/2005   These matters were called on for hearing today.

CORAM :

        HON'BLE MR. JUSTICE Y.K. SABHARWAL

        HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant(s)   Ms. Rekha Palli,Adv.

                                      Mr. A.V. Palli,Adv.

                                      Ms. Shubra Singh,Adv.

For Respondent(s)   Mr. Kuldip Singh,Adv.

                                      Mr. Arun K. Sinha,Adv.

                                      Mr. R.K. Kapoor,Adv.

                                      Mr. Sumit Kumar Khatri,Adv.

                                      Mr. Mukesh Kumar Verma,Adv.

                                      Mr. Anees Ahmed Khan,Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. No.3 in Civil Appeal No.8745 of 2003:

Affidavit of one Nisha Sarad, Director of Public Institutions

(Colleges), Punjab dated 10th June, 2005, has been filed but that is entirely

vague. We direct that a proper affidavit shall be filed, inter alia, stating as

to what is the scale of

...2/-

- 2 -

pay after merger of Dearness Allowance in the scale of pay as seems to be

the case from the letter dated 1st June, 2004, issued by the Government of

Punjab, Department of Finance to all Heads of the Departments and the

break-up of the allowances which a regular employee is entitled to, within

four weeks.   The affidavit shall also state whether after merger, as

aforesaid, any additional Dearness Allowance is paid or not.

I.A. No.3 in Civil Appeal No.8746 of 2003:

The interlocutory application is dismissed.

[T.I. Rajput]   [V.P. Tyagi]

 Court Master   Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. No.3

IN

CIVIL APPEAL NO.8746 OF 2003

Chamkor Singh & Ors.   ...Appellant(s)

Versus

State of Punjab & Ors.   ...Respondent(s)

O R D E R

The interlocutory application is dismissed.

                                            ....
...J.

                    [Y.K. SABHARWAL]

                                            ....
...J.

                    [G.P. MATHUR]

New Delhi,

July 18, 2005.